

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-316/(ND)/2007

IN THE MATTER OF:

M/s. Ramco Systems Ltd.

.. PETITIONER

Vs.

Spicejet Limited

.. RESPONDENT

SECTION :

Under Section 9 IBC Code, 2016

Order delivered on 30.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : -

For the Respondents : -

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner is directed to file an affidavit of service of the notice of Petition along with the Tracking Report sent vide postal receipt dated 28.8.2017 to the Corporate Debtor by way of advance intimation of the application. Ld. Counsel for the petitioner is also further directed to serve a copy of the application

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along with this order of the Tribunal to the registered office address of the Corporate Debtor.

Ld. Counsel for the petitioner is also granted liberty to take notice through E-mail to the e-mail id as provided in the Company's Master Data of the Corporate Debtor maintained by MCA as enclosed as Annxure-II at page 12 of the application. In addition, the Applicant is also directed to file the requisite Certificate from the Bankers as provided under Section 9(3)(c) of IBC Code, 2016 and the petitioner will also comply with other requisite compliances as are mandated under IBC, 2016 and attendant rules framed thereunder.

For all the above compliances, 7 day's time is granted.

On receipt of notice, the Corporate Debtor to show cause as to why this application should not be admitted as contemplated under the Insolvency and Bankruptcy Code, 2016.

List on 11.9.2017.

Dasti process is allowed.

Surjit
30.8.2017



(R. VARADHARAJAN)
MEMBER (JUDICIAL)